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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD

OA. 22/97

Dated : 22-1-98

Between

T. Narasimha Rao

: Applicant

and

1. Union of India, rep. by  
the Joint Director  
Establishment(N)  
Min. of Railways  
(Railway Board) New Delhi

2. General Manager  
SC Railway  
Rail Nilayam, Secunderabad

3. Financial Advisor and  
Chief Accounts Officer  
SC Railway, Railnilayam  
Secunderabad

: Respondents

Counsel for the applicant

: P. Krishna Reddy  
Advocate

Counsel for the respondents

: K. Siva Reddy  
SC for Railways

Coram

Hon. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

OA.22//97

dt.22-1-98

38

Order

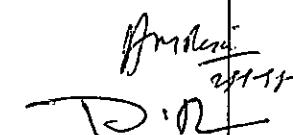
Oral Order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

Heard Ms. B. Aruna on behalf of Mr. P. Krishna Reddy for the applicant and Mr. K. Siva Reddy for the respondents.

1. Ms. Aruna (on behalf of Mr. Krishna Reddy) submits that the Railway Administration has given an assurance to the applicant that the benefits of increments to the applicant shall be granted in pursuance of Railway Board Letter No. E(NG) I-93/IC2/5, dt.12-9-1997.
2. Under the circumstances the applicant wishes to withdraw the OA with liberty to file fresh OA if found necessary.
3. The OA is permitted to be withdrawn and accordingly the OA is dismissed as withdrawn.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : January 22, 1998  
Dictated in Open Court

  
T. R. D. N.

sk

OA.22/97

Copy to:-

1. The Joint Director, Establishment (N), Min. of Railways, (Railway Board), New Delhi.
2. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
3. The Financial Advisor and Chief Accounts Officer, South Central Railway, Railnilayam, Secunderabad.
4. One copy to Mr. P.Krishna Reddy, Advocate, CAT., Hyd.
5. One copy to Mr. K.Siva Reddy, SC for Rlys, CAT., Hyd.
6. One copy to HHRP M(A), CAT., Hyd.
7. One copy to D.R. (A), CAT., Hyd.
8. One copy to duplicate.

srr

22/98  
TYPED BY  
COMPARED BY

I Court  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE  
VICE-CHAIRMAN  
AND

THE HON'BLE MR. H. RAJENDRA PRASAD: M(A)

DATED: 22-1-1998

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in  
O.A.No. 22/97  
T.A.No. (W.R.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

